

**THE HIGH COURT OF MANIPUR
AT IMPHAL**

**NOTIFICATION No.145
The 29th March, 2022**

No.HCM/COVID- 2020/RG/: 5937 In supersession of
earlier Notification No. 133 dated 09.01.2022 issued by the High Court
of Manipur to regulate the working of the Courts in the context of the
Novel Corona Virus (COVID -19) pandemic and in consultation with all
stake holder, the Hon'ble The Chief Justice is pleased to issue the
following directions : -

**'Physical court hearings in both the High Court and the
District Courts/Tribunals shall be resumed with effect
from 04.04.2022.'**

**Filing of fresh cases, applications, documents, affidavits,
etc. shall be by way of hard copies in the High Court and
all the District Courts/Tribunals. However, soft copies of
the same shall also be submitted through email filing.**

**This arrangement is subject to review and notification
from time to time.'**

The resumption of physical court hearings shall be conducted under
the following guidelines.

**GUIDELINES FOR RESUMPTION OF PHYSICAL COURT
HEARINGS**

Mandatory measures for all persons, including learned
Judges, entering into Court complexes and Court rooms.

(a) Masks shall be worn by everybody, preferably even during arguments in Court rooms.

(b) Covid appropriate behavior as required by notifications of the State Government from time to time shall be maintained.

(c) Spitting is strictly prohibited within the Court complexes.

(d) There shall be no restriction as to the attendance of litigants inside the Court room. However, entry of persons unrelated to any case inside Court room may be restricted at the discretion of the Presiding Officer.

Non-cooperation and disregard of the guidelines may result in closure of the Court complex concerned and if any problems are encountered, it may result in the suspension of physical hearings under intimation to the High Court/Hon'ble The Chief Justice. The physical functioning of such Court would be restored only upon suitable instructions from the High Court/Hon'ble The Chief Justice. It is incumbent on the Sessions Judge and Judges/Magistrates of the Sub-Ordinate Courts to bring it to the notice of the High Court immediately if the above guidelines are not properly followed by stakeholders.

By order

Sd/-

(Golmei Gaiphulshillu)

REGISTRAR GENERAL

Copy to:-

1. Secretary General, Supreme Court of India.
2. Secretary, Department of Justice, Government of India.
3. The Advocate General, Manipur.
4. The Chief Secretary, Government of Manipur.
5. The Director General of Police, Manipur.

6. The Registrars, Judl., Admin & Vigilance, High Court of Manipur.
7. All the learned Judicial Officers, Manipur.
8. The Commissioner (Law), Government of Manipur.
9. The Assistant Solicitor General of India.
10. The Govt. Advocate, Government of Manipur.
11. The President, High Court Bar Association, Manipur.
12. The President, AMBA, Manipur.
13. The Joint Director, Manipur Judicial Academy.
14. All the Joint Registrars, High Court of Manipur.
15. The Principal Magistrates, all Juvenile Justice Boards.
16. All the Deputy Registrars, High Court of Manipur.
17. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
18. All the Asst. Registrars/LRO/Court Managers, High Court of Manipur.
19. The P.S. to Hon'ble Justice L.S. Jamir, High Court of Manipur.
20. The P.S. to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
21. The P.S. to Hon'ble Justice A. Bimol Singh, High Court of Manipur.
22. The P.S. to Registrar General, High Court of Manipur.
23. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
24. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
25. All the Court Masters, High Court of Manipur.
26. The Guard file.

(Handwritten signature and date: 29/3/2018)
(Golmei Gaiphulshillu)
REGISTRAR GENERAL